

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.191/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 11th day of October, 2000

Shri Om Dutt Sharma
s/o Shri Phool Singh
r/o 1627, Gulabi Bagh
Delhi - 110 007
presently at A044, Nathu Pura
Delhi - 84.
working as T.G.T. Drawing at
Sarvodaya Bal Vidyalaya
Burari
Delhi - 110 009.. Applicant

(None)

vs.

1. The Administrator
Govt. of National Capital Territory
of Delhi
Raj Niwas
Delhi.
2. The Director of Education
Government of N.C.T. of Delhi
Old Secretariate
Delhi. Respondents

(By Shri Vijay Pandita, Advocate)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

None appears for the applicant either in person or through counsel. The applicant has been appointed as TGT Drawing Teacher in the year 1989. The main grievance in this OA is that he ought to have been selected in the panel of selected candidates issued vide office order in the year 1983. Hence he is entitled for all the pay and allowances including the arrears w.e.f. 1983.

2. The OA appears to be hopelessly barred by limitation. In order to justify the limitation the applicant says that he has given representations in

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1997 and 1998 but they have been rejected. It is seen that the OA was barred by limitation even by the time the representations ~~were~~ were made by the applicant. The representations of 1997 do not extend the period of limitation. The OA therefore fails on the ground of limitation itself. Even on merits ~~we~~ we do not find any substance. No material has been placed before us to say that the selection made by the Selection Committee ^{in 1983} was wrong in the year 1997. It is not for us to interfere with the selection process of 1983. The OA therefore fails ~~both~~ on the ground of limitation as well as on merits. In the circumstances, we do not order any costs.

(GOVINDAN S. TAMPI)
MEMBER(A)

by Rajagopal
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/